Officers of the Department of Company Affairs

4414. SHRI RA.TNI RANJAN SAHU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what is the number of officers in the Department of Company Affairs who have been posted at Delhi during the last two years, region-wise;

(b) what is the normal tenure for their posting;

(c) what arc the details of officers who arc in the department for more than two years; and

(d) whether any officer has been transferred before the completion of this tenure.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI K. VIJAYA BHASKARA REDDY): (a) The number of officers in different offices of the Department of Company Affairs in Delhi is indicated below:

Headquarters	49
Company Law Board	12
Registrar of Companies	16
Official Liquidator	03
Monopolies and Restrictive	
Trade Practices Commission	12
Director General of	
Investigation & Registration	09
Total:	101

(b) For officers taken on deputation the normal tenure is 3 to 5 years depending upon the post. There is no tenure for holding cadre post.

(c) The number of officers and the service to which they belong arc as under:—

Central Company Law Service	21
Central Secretariat Service	05
Indian Economic Service	03
Indian Statistical Service	01
Indian Cost Account Service	01
others	09

(d) No officer on deputation has been reverted prematurely during the last two years except on his own request.

Bar Council approval to law colleges

4415. DR. YELAMANCHILI SIVA-JI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the Statewise number of colleges of law which are functioning without the approval of Bar Council; and

(b) what steps have been taken to redress the same?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARA-MANGALAM): (a) According to the Bar Council of India, out of 90 universities, information received from 39 universities reveals that three colleges (one each under Utkal University, Bhubaneswar, Sivaji University, Kolhapur and Sukhadia University, Udaipur) arc functioning without its approval. The Bar Council is awaiting information from the remaining Universities.

(b) The Bar Council of India has decided to issue show cause notice to all those colleges which have been functioning without its approval.

Remedial measures for reducing High Court cases arrears

4416. SHRI SURESH KALMADI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Mr. Justice V.S. Mali-math, Chief Justice of Kerala High Court appointed to examine the problem of arrears in High Courts and suggest remedial measures, has submitted his recommendations;

(b) if so, what arc the details thereof; and

(c) what action Government have taken/propose to take on the recommendations'?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW,